

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH – COURT NO. 1

Service Tax Appeal No. 60997 Of 2018

[Arising out of OIA No. CHD-EXCUS-001-APP-009-18-19 dated 12.04.2018 passed by the Commissioner (Appeals), Central Goods & Service Tax, Chandigarh]

M/s Terrier Utility Services P Ltd : **Appellant**
Sector-9A, Chandigarh 160009

Vs

**Commissioner of Central Excise and Service Tax,
Chandigarh-I** : **Respondent**
Central Revenue Building, Plot No. 19
Sector 17-C, Chandigarh 160017

APPEARANCE:

Shri Sudeep Singh, Advocate for the Appellant
Shri Narinder Singh, Departmental Representatives
for the Respondent

CORAM : HON'BLE Mr. S. S. GARG, MEMBER (JUDICIAL)
HON'BLE Mr. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER No. 61403/2025

Date of Hearing: 19.09.2025
Date of Decision: 19.09.2025

P. ANJANI KUMAR:

Learned counsel for the appellant wishes to withdraw the present appeal.

2. In view of this, the present appeal is dismissed as withdrawn.

(Dictated & pronounced in the open Court)

(S. S. GARG)
MEMBER (JUDICIAL)

(P. ANJANI KUMAR)
MEMBER (TECHNICAL)